

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA  
UNSTARRED QUESTION NO. 3476**

**TO BE ANSWERED ON WEDNESDAY, THE 02.01.2019**

**Appointment of Judges**

3476. SHRIMATI VASANTHI M.  
SHRI RAJIV PRATAP RUDY:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- a) whether it is a fact that the Government has appointed 34 judges to six high courts in the country;
- b) if so, the details thereof;
- c) the number of high courts in the country that are functioning without regular chief justices for the past several months;
- d) the details thereof and the reasons therefor and the time by which the said post is likely to be filled up; and
- e) the number of posts of judges sanctioned and lying vacant in various High Courts in the country, State-wise and the time since when the said posts have been lying vacant along with the reasons therefor?

**ANSWER**  
**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE**  
**AFFAIRS**  
**(SHRI P.P. CHAUDHARY)**

(a) and (b): During 2018 (as on 28.12.2018), 108 judges have been appointed in the High Courts of Jharkhand, Karnataka, Calcutta, Tripura,

Madras, Madhya Pradesh, Chhattisgarh, Jammu & Kashmir, Bombay, Delhi, Gujarat, Punjab & Haryana, Kerala, Orissa, Meghalaya, Allahabad, Uttarakhand and Gauhati.

(c) and (d): As on 28.12.2018, all the High Courts are functioning with regular Chief Justice except Gujarat High Court. The initiation of proposal for appointment of a Chief Justice of a High Court vests with the Chief Justice of India. The Government has not received any proposal for appointment of Chief Justice of Gujarat High Court.

(e) A Statement showing the High Court-wise sanctioned strength, working strength and vacancies of Judges as on 28.12.2018 is at **Annexure**. Filling up of vacancies in the High Court is a continuous and collaborative process between the Executive and Judiciary. It requires consideration and approval from various Constitutional Authorities. Initiation of proposal for appointment of Judges in High Courts vests with the Chief Justice of the concerned High Court. While every effort is made to fill up the existing vacancies expeditiously, vacancies of Judges of High Courts do keep on arising on account of retirement, resignation or elevation of Judges (to Supreme Court) and also due to increase in strength of Judges.

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**Annexure**

**Statement referred to in reply to part (e) of Lok Sabha Unstarred Question  
No. 3476 for 02.01.2019 regarding Appointment of Judges.**

**(As on 28.12.2018)**

<b>Sl. No.</b>	<b>Name of the High Court</b>	<b>Approved Strength</b>	<b>Working Strength</b>	<b>Vacancies</b>
1	Allahabad	160	109	51
2	Telangana & Andhra Pradesh	61	27	34
3	Bombay	94	71	23
4	Calcutta	72	37	35
5	Chhattisgarh	22	15	07
6	Delhi	60	39	21
7	Gauhati	24	19	05
8	Gujarat	52	28	24
9	Himachal Pradesh	13	08	05
10	Jammu & Kashmir	17	09	08
11	Jharkhand	25	19	06
12	Karnataka	62	33	29
13	Kerala	47	38	09
14	Madhya Pradesh	53	35	18
15	Madras	75	61	14
16	Manipur	05	03	02
17	Meghalaya	04	03	01
18	Orissa	27	14	13
19	Patna	53	28	25
20	Punjab & Haryana	85	55	30
21	Rajasthan	50	25	25
22	Sikkim	03	03	0
23	Tripura	04	03	01
24	Uttarakhand	11	09	02
<b>Total</b>		<b>1079</b>	<b>691</b>	<b>388</b>

